

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 756/252(1)/ND/2018

SECTION OF THE COMPANIES ACT, 2013: 252(1)

In the matter of:

M/s. Mani Dhari Agro Pvt. Ltd.

.....Petitioner

V/s.

ROC

.....Respondent

Order delivered on 17.09.2018

Coram:

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

For Petitioner (s) : None

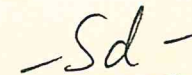
For Respondent (s) : Ms. Kusum Yadav, Company Prosecutor, ROC

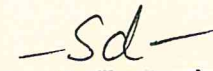
ORDER

Report of the ROC has not been received. Let the same be filed.

Ms. Kusum Yadav, Company Prosecutor appearing on behalf of the ROC submits that they have no objection subject to the appellant taking statutory steps for filing of statutory returns of the previous defaulting years.

Reserved for Orders.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**